

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA NO.89/91

30.5.1991

IN OA No.2091/89

SHRI R.C. SRIVASTAVA

APPLICANT

VERSUS

UNION OF INDIA & ORS.

RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

IN PERSON

This Review Application has been filed seeking review of the judgement dated 6.3.1991 in OA No. 2091/89, so that the applicant is called upon to pay the penal rent on the basis of pay plus dearness pay at 320 point CPI for extended retention of railway quarters at New Delhi from the period from 25.8.1985 to 12.2.1986 and from 18.5.1986 to 17.5.1986.

We have considered the matter carefully and gone through the record. The scope of the RA is extremely limited and no review thereof lies unless there is an error apparent on the face of the record or discovery of new and important matter or evidence, which after due diligence was not within the knowledge of the applicant. The purpose of the RA cannot be extended to rearguing the case except in very exceptional circumstances. We are satisfied that there are no adequate reasons for reviewing the judgement as prayed for. The RA is accordingly rejected.

Sikhi
(I.K. Rasgotra)

Member (A) 30/5/91

AB
(Amitav Banerji)
Chairman